

**GOVERNMENT OF INDIA
URBAN EMPLOYMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2630
ANSWERED ON:08.08.2000
EMPLOYMENT TO DEPENDENTS OF DECEASED EMPLOYEES
RAVI PRAKASH VERMA

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether dependents of the Group D employees of C.P.W.D. who died in harness are not being provided with the employment;
- (b) if so, whether orders are being issued to them to vacate the Government accommodation without providing them the employment;
- (c) if so, the reasons therefor; and
- (d) the details of the cases lying pending with the Government alongwith the year from which they are lying pending zone-wise?

Answer

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA)

(a): No, Sir. The dependents of all employees who die in harness are provided compassionate appointment subject to fulfilment of the conditions laid down by the Government in this respect. Such compassionate appointments are restricted to 5% of the direct recruitment vacancies. In CPWD the cases approved for compassionate appointment are far in excess of the vacancies falling under this 5% quota and, therefore, a waiting list is being maintained. Applicants are being offered appointment as and when his/her turn matures.

(b)&(c): As per provisions of SR-317-B.II, allotment of Government accommodation is cancelled after allowing one year's compassionate period in the event of death of the allottee. Further retention for one year is also admissible in cases where the deceased Officer or spouse/ward is not owning a house at the place of posting. As per the existing instructions, regularisation/allotment of entitled type of accommodation is also admissible in case the dependent ward/spouse gets an employment in an eligible Office after the death of the Government servant provided such an employment secured within a period of 2 years after the death of the allottee and if other prescribed conditions are fulfilled. This concession is not, however, allowed in cases where the deceased Officer/ward/spouse is owning a house at the place of posting.

(d): All pending cases of compassionate appointment fall into following two categories:-

(i) Cases in which appointment has been approved by the competent authority but appointment letters could not be issued for want of vacancies. All such cases are listed in the Offices of the Superintending Engineers (Coordination) of 4 regions at Delhi, Calcutta, Mumbai and Chennai. Region-wise details of cases in Group C & D are given in Annexure A. The cases of Group C employees are pending issue of appointment since August, 1995 and those of Group D since March, 1983.

(ii) Cases in which the appointment is yet to be decided by the competent authorities. The Zone-wise details of cases pending in various offices are indicated in Annexure-B.

ANNEXURE-A

ANNEXURES REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2630 FOR 8.8.2000

DETAILS OF CASES IN WHICH APPOINTMENT HAS BEEN APPROVED.

S.NO. NAME OF REGION NO. OF CASES APPROVED

	GROUP `C`	GROUP `D`
1.	REGION (A), DELHI	94 301
2.	REGION (B), CALCUTTA	20 43

3.	REGION (C), MUMBAI	-	28
4.	REGION (D), CHENNAI	13	17
TOTAL:		127	389

ANNEXURE-B

DETAILS OF CASES IN WHICH APPOINTMENT IS TO BE DECIDED

S.NO.	NAME OF OFFICE/UNIT	NO. OF CASES	
	GROUP `C`	GROUP `D`	
1.	ADG (NR)-DELHI	09	26
2.	E-IN-C PWD DELHI	-	08
3.	ADG (BORDER)	01	04
4.	CE (NDZ-I)	12	24
5.	CE (NDZ-II)	08	18
6.	CE (NDZ-III)	01	06
7.	CE (NDZ-IV)	02	08
8.	CE (P&P)	-	-
9.	CE (E)-I	11	18
10.	CE (E) -II	03	11
11.	ADG (SR) CHENNAI	15	09
12.	ADG (ER)-CALCUTTA	08	14
13.	ADG (WR)-MUMBAI	14	39
TOTAL:		84	185